

(2024) 01 OHC CK 0022
In the Orissa High Court
Case No : CRLMP No. 2569 Of 2023

Smt. Gagan Nayak Vs State Of Odisha & Others ?

Date of Decision : 04-01-2024

Acts Referred:

Indian Penal Code, 1860 — Section 302

Citation : (2024) 01 OHC CK 0022

Hon'ble Judges : Chittaranjan Dash, J

Bench : Single Bench

Advocate : D.N. Pattanaik, Debasish Biswal

Final Decision : Disposed Of

Judgement

Chittaranjan Dash, J

1. Heard learned counsel for the Petitioner and the State.
2. It is submitted by the learned counsel for the Petitioner that the son of the present Petitioner was found missing, for which a missing report was lodged with the Chandrasekharapur P.S., Bhubaneswar; but having come to know subsequently that her missing son has been murdered, on 11.07.2022 Chandrasekharapur P.S. Case No.229 of 2022 was registered. Learned counsel for the Petitioner further submits that, as the culprits extended threats and intimidated the Petitioner besides assaulting her, another F.I.R. was also lodged and registered vide Chandrasekharapur P.S. Case No.430 of 2022 on 07.11.2022.
3. It is submitted by the learned counsel that despite the fact that the allegations in the F.I.R. involves cognizable offences including the offence under Section 302, Indian Penal Code., yet there is no visible legal action taken from the side of the police against the culprits, and the matter was also brought to the notice of the Human Rights Commission as well as the DCP, Bhubaneswar, but of no avail.
4. In that view of the matter, it is directed that the DCP, Bhubaneswar shall take up the matter on priority basis and to monitor the investigation in the case and direct the concerned I.I.C. to submit the Final Form, if any in the case before the

court concerned, as early as possible, if there be no legal impediment, preferably within four months hence. The CRLMP is disposed of accordingly.

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